



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 1661/2020

Today this the 2nd day of November, 2020

Through video conferencing

Hon'ble Ms. Aradhana Johri, Member (A)

Dr. (Smt.) Jyoti Lochab, aged 60 years,
W/o Dr. S.P. Lochab,
Retired as Physicist, RT Department,
Safdarjung Hospital, New Delhi,
R/o 19, Bhawani Kunj, Sector D/2,
Vasant Kunj, New Delhi

... Applicant

(By Advocate: Mr Yogesh Sharma)

Versus

1. Union of India through the Secretary,
Ministry of Health & Family Welfare,
Govt. of India, Nirman Bhawan, New Delhi
2. The Joint Secretary/Nodal Officer,
Bhavishya, Pension Sanction and Payment Tracking
system,
Ministry of Health & Family Welfare,
Govt. of India, Nirman Bhawan, New Delhi.
3. The Medical Superintendent,
Safdarjung Hospital, New Delhi-29.

.. Respondents

(By Advocate: Mr. Manish Kumar)

ORDER (ORAL)

Hon'ble Ms Aradhana Johri, Member (A):

Shri Yogesh Sharma, learned counsel represented the applicant and Shri Manish Kumar, learned counsel represented the respondents.



2. The applicant, Dr. Jyoti Lochab, Physicist (retired) was working with the respondents and superannuated on 31.05.2020. She has claimed the release of retirement benefits along with interest from respondent No. 3.
3. Resp. No. 3 has passed a detailed order on 19.10.2020 by which, they themselves have stated that the settlement of pensionary benefits of the applicant is being processed on a priority basis.
4. It is therefore, directed that Resp. No. 3 may process the matter and pay all the admissible/retirement dues of the applicant within a period of six weeks from the date of receipt of a certified copy of this order.
5. The OA is disposed of accordingly. No order as to costs.

(Aradhana Johri)
Member (A)

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